

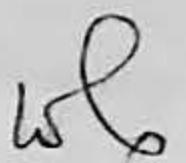
18.4.95

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

None for the applicant. Shri Amit Sthalekar learned counsel for the respondents. We have seen from the order of Hon. Supreme Court, which has been annexed to the CA, that an interim stay order has been passed on a S.L.P staying the operation of the judgement and order in OA no. 1681/92 dated 02.12.93.

that
In view of the above we find at present there is no case of ~~wilful and deliberate~~ violation of the Courts order. The Contempt Application is accordingly dismissed. Notices already issued are discharged.


JM


AM